

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 365/GT/2020

Subject : Petition for revision of tariff for NLCIL's Thermal Power Station (TPS-I Expansion) (420 MW) for the period from 1.4.2014 to 31.3.2019.

Petition No. 384/GT/2020

Subject : Petition for determination of tariff of NLCIL's Thermal Power Station (TPS-I Expansion) (420 MW) for the period from 1.4.2019 to 31.3.2024.

Petitioner : NLC India Limited

Respondents : TANGEDCO & 8 ors

Date of Hearing : **30.11.2021**

Coram : Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Ms. Anushree Bardhan, Advocate, NLCIL
Shri Nambirajan K, NLCIL
Shri Srinivasan A, NLCIL
Shri Anil Kumar Sahni, NLCIL
Shri S. Vallinayagam, Advocate, TANGEDCO
Ms. B. Rajeswari, TANGEDCO
Ms. R. Ramalakshmi, TANGEDCO
Ms. R. Alamelu, TANGEDCO

Record of Proceedings

These petitions were called out for virtual hearing.

2. During the hearing, the learned counsel for the Petitioner made oral submissions in the matter and prayed that since pleadings have been completed, the tariff of the generating station may be determined for the 2014-19 tariff period and 2019-24 tariff period.

3. The learned counsel for the Respondent No. 1, TANGEDCO circulated note of arguments and made detailed oral submissions in these matters. At the request of the learned counsel, the Commission permitted the Respondent to place on record the note of submissions.



4. On a specific query by the Commission as to whether pumping charges have already been claimed by the Petitioner in Petition No.452/MP/2019 (*for determination of Lignite Transfer Price for 2014-19*), the learned counsel for the Petitioner clarified that in Petition No. 452MP/2019, the pumping charges have been claimed with regard to pumping of water from mines to a lake outside, while in the present petition the pumping charges are claimed for pumping of water from lake to the generating station.

5. The Petitioner is directed to submit the following additional information, after serving copy to the Respondents, on or before 22.12.2021:

In Petition No. 365/GT/2020

- a) *Audited accounts for each year of the 2014-19 tariff period;*
- b) *Reason for inclusion of pumping charges in mines as well as plant;*
- c) *Clarification with regard to Personnel charges, Water charges and Other charges claimed;*
- d) *Year of put-to-use for all the items claimed on replacement basis.*

In Petition Nos. 365/GT/2020 & 384/GT/2020

- (a) *Revised Form-9A (clearly mentioning the Regulation sub-clauses under which the additional capital expenditure has been claimed), Form 9B(i) and Form 9D for the respective years of the 2014-19 tariff period and 2019-24 tariff period as per the formats specified under the regulations;*

6. The Respondents are directed to file their replies on or before 3.12.2021 with advance copy to the Petitioner, who may file its rejoinder, if any, by 11.1.2022. Pleadings shall be completed by the parties within the due dates mentioned and no extension of time shall be granted.

7. Subject to the above, order in these petitions were reserved.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

